

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-239/ND/2020

IN THE MATTER OF:
Ms. Rekha

...PETITIONER

Vs.

M/s. Nutrionex Manufacturers Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 22.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Ms. Radhika Gupta, Advocate.
For the Respondent/ Corporate-debtor :Mr. Vinay, Proxy Counsel.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. Proxy Counsel for the Corporate-debtor has appeared and submitted that the main Counsel is unwell and prayed for grant of time in this matter. A week's time has been granted. The Learned Counsel for the Corporate-debtor is directed to file reply before the next date of hearing. Matter is adjourned to 26.02.2021.

-sd-

(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)